



The DAV University Act, 2012

Act 14 of 2013

Keyword(s):

Academic Council, Campuses, Dean, Finance Committee, Institution, Visitor

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(MAGHA 29, 1934 SAKA)

PART I**DEPARTMENT OF LEGAL AND LEGISLATIVE AFFAIRS, PUNJAB
NOTIFICATION**

The 18th February, 2013

No. 14-Leg./2013.-The following Act of the Legislature of the State of Punjab received the assent of the Governor of Punjab on the 25th January, 2013, is hereby published for general information :-

THE DAV UNIVERSITY ACT, 2012**(Punjab Act No. 14 of 2013)**

AN

ACT

to establish and incorporate a University in the State of Punjab to be known as the DAV University, for the purposes of making provisions for instruction, research, consultancy and teaching and related activities at all levels in disciplines of higher education including professional, medical, dental sciences, engineering, architecture, pharmacy, Ayurveda, homoeopathy, management, computer science, nursing education, law, religious studies, language and literature, media and performing arts, design, hotel management, airlines, tourism, fashion design, animation and multimedia, para-medical, fine arts, dramatics and music, social sciences and applied sciences with a focus on emerging disciplines such as robotics, information technology, artificial intelligence, biotechnology, nanotechnology, ecology and environment, human rights, women studies, vocational and skill development, and to provide for the matters connected therewith or incidental thereto;

Whereas the Dayanand Anglo Vedic College Trust and Management Society, New Delhi through its Executive Body, the DAV College Managing Committee, New Delhi made a proposal to the State Government for setting up a self-financing University in the State of Punjab on the basis of the Punjab Private University Policy, 2010 to make provisions for all the streams of higher education at all levels;

AND Whereas the State Government after due consideration of the said proposal of the aforesaid Society has come to the conclusion that the aforesaid Society is capable of establishing and running the University and accordingly has accepted its proposal for the establishment of the said private university;

AND whereas in the circumstances referred above, it is deemed expedient to establish the DAV University for the aforesaid purposes.

BE it enacted by the Legislature of the State of Punjab in the Sixty-third Year of the Republic of India as follows:-

Short title and commencement.

1. (1) This Act may be called the DAV University Act, 2012.

(2) It shall be deemed to have come into force on and with effect from the 25th day of October, 2012.

Definitions.

2. In this Act, unless the context otherwise requires,-

(a) 'Academic Council' means the Academic Council of the University;

(b) 'authorities' means the authorities of the University;

(c) 'Board of Management' means the Board of Management of the University;

(d) 'campuses' means the campuses of the University including off-campus, off-campus study centres, off-shore campuses, off-shore study centers and distance education centres and online mode of education;

(e) 'Chairman' means the Chairman of the Society;

(f) 'Chancellor' means the Chancellor of the University;

(g) 'Chief Finance and Accounts Officer' means the Chief Finance and Accounts Officer of the University;

(h) 'Dean' means the Dean of the University;

(i) 'Executive Director' means the Executive Director of the University;

(j) 'Finance Committee' means the Finance Committee of the University;

(k) 'Governing Body' means the Governing Body of the University;

(l) 'institution' means any institution or institute or college or school or academic centre (by whatever name it may be called), centre of excellence, situated within the Campuses and run or managed by the University;

- (m) 'prescribed' means prescribed by the statutes, ordinances and regulations;
- (n) 'Registrar' means the Registrar of the University;
- (o) 'Society' means the Dayanand Anglo Vedic College Trust and Management Society, New Delhi registered under the Societies Registration Act, 1860 (Central Act XXI of 1860);
- (p) 'State Government' means the Government of the State of Punjab;
- (q) 'statutes', 'ordinances' and 'regulations' mean the statutes, ordinances and regulations of the University, made by it under this Act;
- (r) 'teacher' includes Professor, Reader, Associate Professor, Assistant Professor, Lecturer and any such other person, imparting instruction on full time or part time basis in the University or in any of its institutions;
- (s) 'University' means the DAV University established under section 3 of this Act;
- (t) 'Vice-Chancellor' means the Vice-Chancellor of the University; and
- (u) 'Visitor' means the Visitor of the University.

3. (1) There shall be established a private University by the name of the DAV University in the State of Punjab.

Establishment
of the
University.

(2) The University shall be run and managed by the Society in accordance with the provisions of this Act.

(3) The University shall be a body corporate by the name, mentioned in sub-section (1) and shall have perpetual succession and a common seal. It shall have the power to acquire, hold, dispose of property both moveable and immoveable and to make contracts, and shall sue and be sued by the said name.

(4) The headquarters of the University shall be located at Village Sarmastpur, Jalandhar-Pathankot National Highway, District Jalandhar.

(5) The University shall be self-financed and it shall not be entitled to receive any grant or other financial assistance from the State Government.

Objects of the
University.

4. The objects of the University shall be,-

- (i) to make provisions for study, research, consultancy and teaching and to start courses at all levels of higher education including professional, medical dental sciences, engineering, architecture, pharmacy, ayurveda, homoeopathy, management, computer science, nursing education, law, religious studies, languages and literature, media and performing arts, design, hotel management, airlines, tourism, fashion design, animation and multimedia, paramedical, fine arts, dramatics and music, social sciences and applied sciences with a focus on emerging disciplines such as robotics, information technology, artificial intelligence, biotechnology, nanotechnology, ecology and environment, human rights, women studies, vocational and skill development, and to provide for the provisions of study connected therewith or incidental thereto;
- (ii) to contribute towards evolving a knowledge society with a view to make the State of Punjab a leading hub of knowledge on global horizon;
- (iii) to promote industry-academia interface by maintaining liaison and collaboration with industry for evolving industry-oriented professional courses with a view to ensure quick and smooth placement of the Graduates of the University; and
- (iv) to disseminate knowledge so as to make it accessible to all strata of the society.

Powers and
functions of the
University.

5. The University shall have the following powers and functions, to be exercised and performed by it or through its officers and authorities, namely:-

- (i) to make provisions and adopt all measures (including adoption and updating of the curricula) in respect of study, teaching, research, consultancy and granting affiliation relating to the courses through traditional as well as new innovative modes including online education modes;
- (ii) to institute and confer doctorate, Masters, degrees, diplomas, certificates, awards, grades, credits and academic distinctions;
- (iii) to grant affiliation and to conduct examinations for granting or conferring doctorate, Masters, degrees, diplomas and certificates;

- (iv) to institute and confer the designation of Professor, Associate Professor, Assistant Professor, Reader, Lecturer or any other equivalent designation, as may be required by the University in its campuses or its institutions and to appoint persons as such;
- (v) to institute and award fellowships, scholarships, studentships, exhibitions, as may be prescribed;
- (vi) to provide for equivalence of the degrees, diplomas and certificates of the students completing their courses partially or in full from any other recognized University, Board or Council or any other competent authority in India and abroad;
- (vii) to take all necessary measures for setting up campuses and granting them affiliation;
- (viii) to set up central library, departmental libraries, museums and allied matters;
- (ix) to demand such fees and other charges, as may be prescribed;
- (x) to hold, manage and run the trusts and endowments which may be created in favour of the University;
- (xi) to institute and confer honorary degrees, as may be prescribed;
- (xii) to print and publish works of the academic excellence and to establish chairs of excellence;
- (xiii) to take special measures for the spread of educational facilities amongst the educationally backward strata of society;
- (xiv) to encourage and promote sports and martial arts;
- (xv) to create technical, administrative, ministerial and other necessary posts and to make appointments thereto;
- (xvi) to receive grants from the University Grants Commission and other Central, State agencies or any other person or organization;
- (xvii) to accept and receive gifts, donations and to raise loans and advances in Indian and foreign currencies;
- (xviii) to undertake research projects and consultancy on mutually

acceptable terms and conditions in respect of industry, business and allied subjects;

- (xix) to frame statutes, ordinances and regulations for carrying out the objects of the University;
- (xx) to encourage and promote extra-curricular activities for personality development of the teachers, students and employees of the University;
- (xxi) to provide for dual degree, diplomas or certificates vis-à-vis other universities on reciprocal basis;
- (xxii) to set-up constituent colleges, institutions, off-campus centres, off-shore centres and zonal or regional centres, study centres, learning centres (by whatever name these may be called), as per the guidelines of the University Grants Commission;
- (xxiii) to purchase, acquire and take on lease or mortgage and sell, lease, mortgage, alienate and transfer any immovable or movable property of the University;
- (xxiv) to admit Indian students, Persons of Indian Origin, Non-resident Indian and Foreign National and to prescribe the fee structure and receive fee for various categories of students in Indian and Foreign Currencies;
- (xxv) to seek collaboration with other institutions and Universities in India and abroad on mutually acceptable terms and conditions;
- (xxvi) to determine salaries, remunerations, honoraria to teachers and employees of the University in accordance with the norms specified by the University Grants Commission;
- (xxvii) to do self-certification and start new courses, which shall be exempted from obtaining any permission, approval, license, certificate, no objection certificate, authorization, or any other document from the State Government, any state University or any other body, set up by the State Government under any State Ordinance; and
- (xxviii) to take all such measures and to perform all such functions as may be necessary or desirable in furtherance to the objects of the University.

6. (1) The University shall exercise its jurisdiction within its campuses and its affiliated Institutions, run or managed by the Society. Jurisdiction of the University.

(2) The University shall affiliate to it other educational or professional institutions established, run or managed by the Society.

7. The following shall be the officers of the University, namely: Officers of the University.

- (i) the Visitor;
- (ii) the Chancellor;
- (iii) the Vice-Chancellor;
- (iv) the Executive Director;
- (v) the Registrar;
- (vi) the Chief Finance and Accounts Officer; and
- (vii) such other officers of the University, as may be declared by the statutes, to be the officers of the University.

8. (1) The Governor of Punjab shall be the Visitor of the University. The Visitor

(2) The Visitor shall preside over the convocation of the University for conferring degrees and diplomas.

(3) The Visitor shall have the right to call for any information relating to the affairs of the University.

(4) The Visitor, in consultation with the Chancellor, may cause the inspection, scrutiny, investigation, survey or inquiry or any other such like thing to be made by such person, as he may direct in respect of administrative, academic or executive matters of the University.

(5) The Visitor shall, in every case, give notice to the University of his intention to cause the inspection, scrutiny, investigation, survey or inquiry or any other such like thing, to be made and the University shall appoint a representative, who shall be present at such inspection, scrutiny, investigation, survey or inquiry, or any other such like thing, as the case may be.

(6) The Visitor may inform the Vice-Chancellor about the results of such inspection, scrutiny, investigation, survey or inquiry and the Vice-Chancellor shall communicate to the Governing Body the views of the Visitor alongwith such advice, as the Visitor may have tendered and the action to be taken on such advice.

(7) The Vice-Chancellor shall inform the Visitor about the action taken or proposed to be taken by the University with respect to the inspection, scrutiny, investigation, survey, inquiry, or any other such like thing, as the case may be.

(8) If the State Government considers it appropriate, in public interest, to make inspection, scrutiny, investigation, survey or inquiry, as the case may be, in respect of any matter relating to the University or its institutions, a reference shall be made by the State Government to the Visitor, who shall, in consultation with the Chancellor, cause such inspection, scrutiny, investigation, survey or inquiry, to be made.

The Chancellor.

9. (1) The Chairman shall be the Chancellor of the University and in the absence of the Visitor, the Chancellor shall preside over the convocation of the University.

(2) The Chancellor shall be the head of the University.

(3) The Chancellor shall be the chairman of the Governing Body and he shall decide or approve all appointments, nominations, removals, suspensions and reinstatements of the employees and officers of the University either suo-moto or on the recommendation of the authority concerned of the University.

(4) The Chancellor may amend or revoke any decision taken by any authority or officer of the University and may exercise his powers, either *suo-moto* or otherwise, to do all necessary things to facilitate the smooth functioning of the University.

(5) The Chancellor shall have the power to do all such other functions, as may be required to do in furtherance the objects of the University and any matter incidental thereto and the decisions taken by the Chancellor shall be final and binding on all concerned of the University.

(6) If, in the opinion of the Chancellor, any decision of any officer or authority of the University is beyond the powers conferred under this Act or the statutes or ordinances or regulations or is likely to be prejudicial to the interests of the University, he shall ask such officer or authority to revise his or its decision within a period of fifteen days and in case the officer or authority refuses to revise such decision, wholly or partly or fails to take any decision within a period of fifteen days, the decision of the Chancellor thereon shall be final.

(7) If, at any time, upon the representation made or otherwise, it appears to the Chancellor that the Vice-Chancellor or any other officer of the University,-

- (a) has made default in performing any duty imposed upon him under this Act or otherwise; or
- (b) has acted in a manner prejudicial to the interests of the University; or
- (c) is incapable of managing the affairs of the University,

the Chancellor may, notwithstanding the fact that term of that officer has not expired, by an order in writing and stating the reasons therein, require the Vice-Chancellor or the officer to relinquish his office from such date, as may be specified in the order. The Vice-Chancellor or the officer concerned shall be deemed to have relinquished his office from the date so specified:

Provided that no such order shall be passed, unless the grounds on which such action is proposed to be taken are communicated to the Vice Chancellor or to that officer and he is given reasonable opportunity of being heard.

10. (1) The Vice-Chancellor, shall be appointed by the Chancellor from amongst the panel of five persons recommended by the Governing Body and shall, subject to the provisions of this Act, hold office for a term of three years:

The
Vice-Chancellor.

Provided that the Vice-Chancellor shall continue to hold office even after the expiry of his term, till new Vice-Chancellor joins, but in any case, this period shall not exceed one year.

(2) No person shall be appointed as Vice-Chancellor, unless he possesses such qualifications, as are specified by the University Grants Commission or its equivalent body, created or constituted by the Central Government.

(3) The Vice-Chancellor shall be the overall in-charge of the University, who shall exercise general superintendence and control in the affairs of the University and shall execute the decisions of various authorities of the University.

(4) In case of the absence of the Visitor and the Chancellor, the Vice-Chancellor shall preside over the convocation of the University.

(5) The Vice-Chancellor shall be appointed on such terms and conditions and shall exercise such powers and perform such functions, as may be prescribed.

The Executive Director.

11. (1) The Executive Director shall be appointed by the Chancellor on such terms and conditions, as may be prescribed.

(2) In the absence of the Vice-Chancellor, the Executive Director shall be the chairperson of the Finance Committee and shall exercise such other powers and perform such duties, as may be prescribed.

The Registrar.

12. (1) The Registrar shall be appointed by the Chancellor from amongst the panel of three persons recommended by the Governing Body.

(2) No person shall be appointed as Registrar, unless he possesses such qualifications as are specified by the University Grants Commission or its equivalent body created or constituted by the Central Government.

(3) All contracts shall be signed and all documents and records shall be authenticated by the Registrar for and on behalf of the University.

(4) The Registrar shall be the Member-Secretary of the Governing Body, the Board of Management and the Academic Council but he shall not have the right to vote.

(5) The Registrar shall exercise such other powers and perform such other functions, as may be prescribed.

The Chief Finance and Accounts Officer.

13. (1) The Chief Finance and Accounts Officer shall be appointed by the Chancellor in such manner, as may be prescribed.

(2) No person shall be qualified to be appointed as Chief Finance and Accounts Officer, unless he is a Chartered Accountant.

(3) The Chief Finance and Accounts Officer shall exercise such powers and perform such functions, as may be prescribed.

Other officers.

14. (1) The University may appoint such other officers, as it may deem necessary for its smooth functioning.

(2) The manner of appointment of such other officers of the University and their powers and functions shall be such, as may be prescribed.

15. The following shall be the authorities of the University, namely:-

Authorities of
the University.

- (i) the Governing Body;
- (ii) the Board of Management;
- (iii) the Academic Council;
- (iv) the Finance Committee; and
- (v) such other authorities, as may be declared by the statutes to

be the authorities of the University.

16. (1) The Governing Body shall consist of the following persons, namely:-

The Governing
Body.

- (i) the Chancellor; Chairman
- (ii) the Vice-Chancellor; Member
- (iii) three persons nominated Members
by the Society, out of whom two
shall be eminent educationists;
- (iv) one expert of management or Member
information technology from
outside the University nominated
by the Chancellor;
- (v) one expert of finance, Member
nominated by the Chancellor;
- (vi) the Executive Director; and Member
- (vii) the Secretary to Government of Member
Punjab, Department of Higher
Education or his representative not
below the rank of Joint Secretary.

(2) The Governing Body shall be the supreme body of the University. It shall perform the following functions, namely:-

- (i) to provide general superintendence and to give directions for controlling the functioning of the University in accordance with the statutes, the ordinances and the regulations;

- (ii) to review the decisions of other authorities in case these are not in conformity with the provisions of this Act, the statutes, the ordinances and the regulations;
- (iii) to approve the budget and annual report of the University;
- (iv) to lay down the extensive policies to be followed by the University;
- (v) to recommend to the Society, the voluntary liquidation of the University, if such situation arises when smooth functioning of the University does not remain possible in spite of all efforts; and
- (vi) to exercise such other powers, as may be prescribed by the statutes.

(3) The Governing Body shall meet atleast twice in a calendar year.

(4) The quorum for meeting of the Governing Body shall be five.

17. (1) The Board of Management shall consist of the following members, namely:-

- | | |
|--|-------------|
| (i) the Chancellor or his nominee; | Chairperson |
| (ii) the Vice-Chancellor; | Member |
| (iii) the Executive Director; | Member |
| (iv) two members of the Governing body nominated by the Society; | Members |
| (v) the Director of the concerned Directorate relating to education as representative of the State Government; | Member |
| (vi) three persons, who are not the members of the Society, nominated by the Society; | Members |

The Board of Management.

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(vii) two persons from amongst the teachers, nominated by the Society; and

Members

(viii) two teachers, nominated by the Vice- Chancellor.

Members

(2) The powers and functions of the Board of Management shall be such as may be prescribed.

(3) The Board of Management shall meet atleast twice in a calendar year.

(4) The quorum for meeting of the Board of Management shall be five.

18. (1) The Academic Council shall consist of the following members, namely: -

The Academic Council.

(i) the Vice-Chancellor;

Chairperson

(ii) one eminent academician nominated by the State Government as its representative; and

Member

(iii) such other members as may be prescribed.

Members

(2) The Academic Council shall be the principal academic body of the University and it shall, subject to the provisions of this Act, the statutes, the ordinances and the regulations, coordinate and exercise general supervision over the academic policies of the University.

(3) The quorum for meeting of the Academic Council shall be such, as may be prescribed.

19. (1) The Finance Committee shall consist of the following members, namely:-

The Finance Committee.

(i) the Vice-Chancellor;

Chairperson

(ii) the Executive Director;

Member

(iii) the Registrar;

Member

(iv) two persons from amongst the Heads of Departments by rotations; Members

(v) two persons nominated by the Chancellor out of which one shall be a financial expert; and Member

(vi) the Chief Finance and Secretary Member Secretary

Functions of the Finance Committee.

20. (1) The Chief Accounts and Finance Officer shall get the annual budget of the University prepared alongwith the requisite documents and submit the same to the Finance Committee for its approval. The Chief Accounts and Finance Officer shall also get the accounts of the annual income and expenditure of the University prepared and get the same audited from the Chartered Accountant soappointed by the Finance Committee in this regard.

(2) The budget approved by the Finance Committee alongwith the note with regard to the audit of income and expenditure of the University, referred to in sub- section (1), shall be placed before the Chancellor for its approval.

(3) The Finance Committee shall tender advice to the Chancellor on financial matters of the University.

Other authorities.

21. The constitution, powers and functions of authorities under clause (v) of section 15 of this Act shall be such, as may be provided in the statutes.

Disqualifications for membership of an authority or body.

22. A person shall be disqualified for being a member of any of the authorities or body of the University, if he, -

(i) is of unsound mind and stands so declared by a competent court; or

(ii) is an un-discharged insolvent; or

(iii) has been convicted of any offence involving moral turpitude; or

(iv) has been punished for indulging in or promoting unfair practice in the conduct of any examination in any form.

23. No act done, or proceedings taken, under this Act by any authority or other body of the University shall be invalid merely on the ground of,-

Acts or proceedings not to be invalidated due to vacancies.

- (a) any vacancy or defect in the constitution of the authority or body; or
- (b) any defect or irregularity in nomination or appointment of a person acting as member thereof; or
- (c) any defect or irregularity in such act or proceeding not affecting the merits of the case.

24. If any vacancy occurs in any authority or body of the University due to death, resignation or removal of a member or due to change of capacity in which he was appointed or nominated, shall be filled in as early as possible by the authority or body, which had appointed or nominated such a member:

Filling up of emergent vacancies.

Provided that the person so appointed or nominated as a member of any authority or body of the University on an emergent vacancy, shall remain member of such authority or body only for the remaining tenure of the member, in whose place he is appointed or nominated, as the case may be.

25. The authorities or officers of the University may constitute such committees, as may be necessary for performing specific tasks by such committees. The constitution of such committees and their duties shall be such, as may be prescribed.

Committees.

26. (1) The Governing Body may, from time to time, make statutes or may amend or repeal the same.

Power to make statutes.

(2) The statute or any amendment made therein or repeal thereof, shall require the approval of the Chancellor.

(3) Subject to the provisions of this Act, the statutes may provide for the following matters, namely:-

- (i) the constitution, powers and functions of the authorities and other bodies of the University, as may be constituted from time to time;
- (ii) the terms and conditions of appointment of the Vice-Chancellor and his powers and functions;
- (iii) the manner, terms and conditions of appointment of the Registrar, the Executive Director and the Chief Finance and Accounts Officer and their powers and functions;

- (iv) the manner, terms and conditions of appointment of other officers and teachers and their powers and functions;
- (v) the terms and conditions of service of the employees of the University;
- (vi) the procedure for arbitration in case of dispute between University, officers, teachers, employees and students;
- (vii) the conferment of honorary degrees;
- (viii) the exemption of students from payment of tuition fee and forwarding them scholarships and fellowships;
- (ix) the policy of admissions, including regulation of reservation of seats;
- (x) the number of seats in different courses; and
- (xi) all other matters for which statutes are required to be made under this Act.

(4) After the approval of the Chancellor, the statutes of the University shall be submitted to the State Government for its approval.

(5) The State Government shall consider the statutes submitted by the University and shall give its approval without or with such modifications, if any, as it may deem necessary and return the statutes to the University.

(6) The University shall, with the approval of the Governing Body, communicate its concurrence to the statutes as approved by the State Government, and if it desires not to give effect to any or all of the modifications made by the State Government, it may give reasons therefor.

(7) After the statutes are finally approved by the State Government, these shall be published in the Official Gazette of the University.

(8) The statutes so made, shall not be amended without the approval of the State Government.

Power to make ordinances.

27. (1) The Governing Body may, from time to time, make ordinances or may amend, or repeal the same.

(2) Every ordinance or any amendment made therein or repeal thereof, shall require the approval of the Chancellor.

(3) Subject to the provisions of this Act, the ordinances may

provide for the following matters, namely:-

- (i) the admission of students to the University and their enrolment as such;
- (ii) the courses of study to be laid down for the degrees, diplomas and certificates of the University;
- (iii) the degrees, diplomas, certificates and other academic distinctions, to be awarded by the University, the qualifications for the same and the procedure, to be adopted for granting and obtaining the same;
- (iv) the fees to be charged for the various courses of study in the University and its affiliated institutions and for admission to the examinations for degrees, diplomas and certificates of the University;
- (v) the conditions for the award of fellowships, scholarships, studentships, exhibitions, medals and prizes;
- (vi) the conduct of examinations, including the terms of office, the manner of appointment and the duties of the examining bodies, examiners and moderators;
- (vii) the maintenance of discipline among the students of the University;
- (viii) the conditions of hostel facilities for students at the University;
- (ix) the emoluments, terms and conditions of service of teachers and employees of the University;
- (x) the management of colleges and other institutions founded or maintained by the University;
- (xi) the supervision and inspection of colleges and other institutions admitted to the privileges of the University; and
- (xii) all other matters which under this Act or the statutes are required to be provided by the ordinances.

(4) After the approval of the Chancellor, the ordinances of the University shall be submitted to the State Government for its approval.

(5) The State Government shall consider the ordinances submitted by the University and shall give its approval without or with such modifications, if any, as it may deem necessary and return the same to the University.

(6) The University shall, with the approval of the Governing Body, communicate its concurrence to the ordinances as approved by the State Government, and if it desires not to give effect to any or all of the modifications made by the State Government, it may give reasons therefor.

(7) After the ordinances are finally approved by the State Government, these shall be published in the Official Gazette of the University.

(8) The ordinances so made, shall not be amended without the approval of the State Government.

Power to make regulations.

28. Any authority of the University may make regulations consistent with the provisions of this Act, the statutes and the ordinances for,-

- (i) laying down the procedure to be observed at its meetings and the number of members required to form a quorum;
- (ii) giving notice to its members of the dates of meetings and the business to be considered at meetings, and for keeping the record of the proceedings of the meetings; and
- (iii) providing for all matters, which by this Act, the statutes or the ordinances, are to be provided by the regulations.

University to follow rules, regulations etc. of the Regulatng Bodies.

29. (1) The University shall be prohibited from conferring any degrees, not recognized by the University Grants Commission or its equivalent body constituted by the Central Government.

(2) It shall be mandatory for the University to follow the University Grants Commission (Establishment and Maintenance of Standards in Private Universities) Regulations, 2003, or any other regulations made for Private Universities by the University Grants Commission or other Regulatory Bodies.

General Fund.

30. (1) The University shall have General Fund to which shall be credited,-

- (a) fees and other charges received by the University;
- (b) any income received from consultancy and other work undertaken by the University; and

- (c) funds and grants received from any source by the University for research projects from any Government and Non-Governmental funding agencies.

(2) The General Fund shall be utilized for the following purposes, namely:-

- (a) for the repayment of the debts including interest charges thereto incurred by the University;
- (b) for the upkeep of the assets of the University;
- (c) for the payment of the cost of audit of the fund;
- (d) for meeting the expenses of any suit or proceedings;
- (e) for the payment of salaries and allowances of the officers and employees of the University and for the payment of any benefits to any such officer and employee;
- (f) for the payment of travelling and other allowances of the members of the authorities, committee or Board of the University;
- (g) for the payment of fellowships, scholarships, assistanceships and other awards to students belonging to economically weaker sections of the society or research associates or trainees, as the case may be, or to any student eligible for such awards;
- (h) for the payment of any expenses incurred by the University;
- (i) for acquisition of land or any kind of development work or likewise activities for the purpose of the University;
- (j) for the payment of cost of capital and repayment of loans incurred by the Society for setting up and running the University and the investments made therefor;
- (k) for the payment of charges and expenditure relating to the consultancy work undertaken by the University; and
- (l) for the payment of any expenditure, salaries, taxes, liabilities by the Society for or on behalf of the University.

31. The University may have such other funds, as may be prescribed. Other Funds.

- Power to borrow. 32. The University may, for any of the purposes, as may be prescribed, borrow money from any Bank or Financial Institution or any other source in India and abroad.
- Management of funds. 33. All funds of the University shall be managed in such manner, as may be prescribed.
- Annual Audit. 34. The accounts of the income and expenditure of the University shall be audited by the Chartered Accountant of the University and the same shall be submitted once in a year by the Chief Finance and Accounts Officer to the Governing Body for its approval.
- Examination. 35. The University shall prepare and publish a semester-wise or annual, as the case may be, a tentative Schedule of Examinations including various academic activities to be conducted by the University in the beginning of each academic session, but not later than the 30th day of August in a calendar year.
- Explanation:-** 'Schedule of Examinations' means the time table giving details about the time, day and date of the commencement of each paper which is part of the scheme of examinations including the details of practical examinations and *viva-voce*, if any.
- Declaration of results. 36. (1) The University shall strive to declare the results of examinations conducted by it within a period of forty-five days from the last date of the examination of particular course and shall, in any case, not later than sixty days from the said date.
- (2) No examination or the result of an examination shall be held invalid only for the reason that the University has not followed the Schedule of Examinations.
- Convocation. 37. The convocation of the University shall be held in every academic year for conferring degrees, diplomas, certificates or any other academic distinction or for any other purpose in the manner, as may be prescribed.
- Disputes concerning authorities and bodies. 38. If any question arises with respect to the appointment or entitlement of any person, to be a member of any authority or other body of the University, the same shall be referred to the Chancellor, whose decision thereon shall be final and binding.
- Resolution by the Society for winding up of the University. 39. (1) If the Society passes a resolution to the effect that it is not possible for the University to function due to financial or any other reason, the same shall be submitted to the Governor of Punjab for information.

(2) On receipt of the resolution referred to in sub-section (1), the Governor of Punjab shall decide on the resolution within a period of three months from its receipt and on approval of the Governor, the Society shall proceed to wind up the University.

(3) In the event of winding up of the University, all assets of the University shall be transferred to the Society.

40. The annual report of the University shall be prepared by the Registrar under the directions of the Vice-Chancellor. The annual report shall be submitted to the Governing Body on or before such date as may be prescribed by the statutes and shall be considered by the Governing Body at its annual meeting. Annual Report.

41. No act done, or proceedings taken, under this Act by any authority or other body of the University shall be invalid merely on the ground of,- Acts or Proceedings not be invalidated by vacancies.

(i) any vacancy or defect in the constitution of the authority or body; or

(ii) any defect or irregularity in election, nomination or appointment of a person acting as member thereof; or

(iii) any defect or irregularity in such act or proceeding, not affecting the merits of the case.

42. No suit or other legal proceeding shall lie against any officer or employee of the University for anything which is done in good faith or intended to be done in pursuance of the provisions of this Act, the statutes, the ordinances or the regulations. Protection of action taken in good faith.

43. (1) Notwithstanding anything contained in this Act, the statutes, the ordinances or the regulations made thereunder, the Society may, subject to the availability of the funds, discharge all or any of the functions of the University for the purposes of carrying out the provisions of this Act, the statutes, the Ordinances and the regulations and for that purpose, may exercise such powers and perform such duties, which by this Act or by such statutes, the ordinances and the regulations are to be exercised or performed by any authority or officer of the University, until such authority comes into existence or officer is appointed. Transitory provisions.

(2) The Society, at its sole discretion, may continue the affiliation or any or all of its Institutions to the Universities to which they are presently

affiliated, till such time the University is ready to take over their affiliation.

Powers to
remove
difficulties.

44. If any difficulty arises in giving effect to any of the provisions of this Act, the State Government may, in consultation with the Chancellor, by an order published in the Official Gazette, make such provision, not inconsistent with the provisions of this Act, as it may deem necessary for removing such difficulty:

Provided that no such order shall be made under this section after the expiry of a period of two years from the date of commencement of this Act.

Repeal and
savings.

45. (1) The DAV University Ordinance, 2012 (Punjab Ordinance No.5 of 2012), is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the Ordinance, referred to in sub-section (1), shall be deemed to have been done or taken under this Act.

H.P.S. MAHAL,
Secretary to Government of Punjab,
Department of Legal and legislative Affairs.